

**FORM NO. 21**

Registration No. of Company ..... Nominal Capital Rs.: .....

THE COMPANES ACT, 1956

**Notice of the court's/Company Law Board's Order**

[Pursuant to section .....\*]

1. Name of the company .....
  2. Name of the Court/Company Law Board with location
  3. Date of passing the order
  4. Section of the Companies Act under which order passed
- An authenticated copy of the order is attached

Dated this ..... day of ..... 19 .....

.....  
Signature

.....  
Name  
(In Block Capitals)

.....  
Designation

- \* Indicate the section pursuant to which the order passed ---- 17(1), 79, 81(2), (4) and 94A(2), 102(1), 107(3), 111(5), 141, 155, 186, 391(2), 394(1), 397 and 398.